

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F' NEW DELHI**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND
SHRI N.K. CHOUDHRY, JUDICIAL MEMBER**

**ITA No. 6221/Del/2019
Assessment Year: 2017-18**

PoojaArora,
10/60, LGF, VikramVihar,
Lajpat Nagar,
New Delhi-110024
PAN:AFRPA2395E
(Appellant)

Versus

DCIT,
Central Circle,
Ghaziabad

(Respondent)

Appellant by : Ms.MuskanShalya, Ld. CA
Respondent by : ShriToufel Tahir, Ld. Sr. DR

Date of hearing : 14.06.2022
Date of order : 30.06.2022

ORDER

PER N.K. CHOUDHRY, J.M.

This appeal has been preferred by the Assessee against the order dated 30.04.2019, impugned herein, passed by the Id. Commissioner of Income Tax (Appeals)-IV, Kanpur, for the assessment year 2017-18.

2. The Assessee has submitted that since the Assessee has availed the immunity scheme i.e. Vivad Se Vishwas under The Direct Tax Vivad se Vishwas Act, 2020 and the Income Tax Department has issued Form No. 5 in response to the application filed by the Assessee under the scheme, therefore, the Assessee's appeal may be dismissed as withdrawn.

3. The Ld. DR did not refute the factual position as narrated by the Assessee.

4. Considering submission of the Assessee for withdrawal of the appeal and Form-5 dated 11.06.2021 (Copy already on record) issued by the Department, the appeal of Assessee is liable to be dismissed as withdrawn, hence, ordered accordingly.

5. In the result, Assessee's appeal under consideration stands dismissed as withdrawn.

Order pronounced in the open court on 30/06/2022.

Sd/-

(ANIL CHATURVEDI)
ACCOUNTANT MEMBER

Sd/-

(N.K. CHOUDHRY)
JUDICIAL MEMBER

Subodh, Sr. PS